

**IN THE COURT OF ANKUR JAIN**  
**ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI**

State Vs Yogesh @ Vedpal  
FIR No 263/19  
PS. Mundka

24.06.2020

Application taken up for hearing in terms of Circular No. 16-DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi and No. NIL/Misc/GAZ/DJ-West/2020 dated 14.06.2020.

Present: Sh. Subhash Chauhan, Ld. Addl PP for the State (through Cisco Web Ex.)  
Mr. Mahesh Sharma, Ld. Counsel for the accused/applicant (through Cisco Web Ex.)  
Accused is absent.  
Mr. Anil Bharadwaj, Ld. Counsel for Complainant (through Cisco Web Ex.)  
Ms. Aarti Pandey Ld. Counsel from DCW. (through Cisco Web Ex.)

I. A. No. 2/20

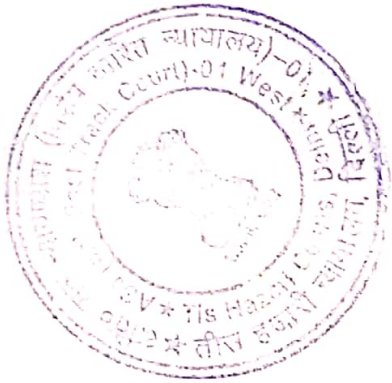
On the last date of hearing notice was directed to be issued to the complainant. Counsel for complainant has appeared through Cjsco webex and seeks dismissal of the application. He submits that accused was repeatedly threatening the complainant while he was lodged in jail and a complaint was also made to the concerned PS in this regard. It is also submitted by Ld. Counsel for complainant that a request was made by the complainant before the Ld. MM for change of IO but he does not have a copy of the relevant order. He seeks time to produce the same, if it is available.

In the meantime let notice be issued to the IO who shall appear through CISCO Webex to verify the fact of the complaint made by the complainant and status of the said complaint. Till then interim bail of the accused stands extended.

Put up for further proceedings on 10.07.2020.



Copy of the order be sent to all concerned through electronic mode and be uploaded as well. Copy of the order be also sent to the Jail Superintendent for information.



(Ankur Jain) 24/06/2020  
श्री. Addl. Sessions Judge (S.F.T.C.-01) West  
Delhi: 24.06.2020  
परिचय निका, तीस हज़ारी न्यायालय, दिल्ली  
Tis Hazari Courts, Delhi

IN THE COURT OF ANKUR JAIN  
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

State Vs. Naveen Goyal  
FIR No 334/19  
PS, Nangloi

24 06 2020

Fresh application filed seeking interim bail. Same is taken up for hearing in terms of Circular No. 16-DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi and No. NIL/Misc./GAZ/DJ-West/2020 dated 14.06.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State (through Cisco Web Ex.)  
Mr. Sanjeev Kumar, Ld. Counsel for the accused/applicant (through Cisco Web Ex)  
Ms. Aarti Pandey Ld. Counsel from DCW. (through Cisco Web Ex)

IA No. 4/20

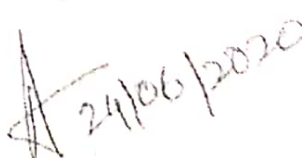
Reply of IO received through email.

This is an application seeking interim bail.

Let notice of the application be issued to the concerned IO/ SHO who shall verify the facts mentioned in the application and file report.

Let notice be issued to the complainant in terms of Annexure A of the practice directions of the Hon'ble High Court of Delhi

Put up on 30.06.2020.

  
(Ankur Jain)  
Addl. Sessions Judge (SFTC-01) West  
Delhi: 24.06.2020